- (b) if so, the measures being taken to correct the images; and
- (c) whether any study of textbooks used in various schools, Government as well as private schools, is being undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) The textbooks prepared by National Council of Educational Research and Training (NCERT) and used in schools affiliated to Central Board of Secondary Education (CBSE) portray Mahatma Gandhi properly.

(c) A Central Advisory Board of Education (CABE) Committee on "Regulatory Mechanism for Textbooks and Parallel Textbooks taught in schools outside the Government System" has examined some of the textbooks used in government and private schools.

Selection of children under SSA

- 2189. SHRI TARIQ ANWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether any criteria has been fixed for selection of children for special needs under the Sarva Shiksha Abhiyan;
 - (b) if so, the details thereof;
- (c) the funds allocated for this programme especially to Bihar and Maharashtra;
 - (d) the States where this programme is not initiated successfully; and
 - (e) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Sarva Shiksha Abhiyan guidelines specify that every child with special needs in the 6-14 years age group, irrespective of the degree, kind or category of disability, is provided education in an appropriate environment.

(c) The budget for Sarva Shiksha Abhiyan in 2005-06 is Rs.7156.00 crores. Allocation under Sarva Shiksha Abhiyan for Bihar and Maharashtra in 2005-06 is Rs. 900.02 crores and Rs. 882.16 crores respectively.

(d) and (e) All States and Union Territories are participating in the Sarva Shiksha Abhiyan programme.

Selection of candidates for admission to Medical, Dental and Engineering courses

2190 SHRI K.B. KRISHNA MURTHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the present status of the proposal of the Karnataka Government for the inclusion of the Karnataka Selection of Candidates for Admission to Medical, Dental and Engineering Courses (Special Provision) Act, 2004 in the IXth Schedule to the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): The Constitution (Ninety-third Amendment) Act, 2005 has come into force with effect from 20.01.2006. By inserting a new clause (5) in Article 15 of the Constitution this amendment has enabled State Governments to make special provision, by law for their States for the advancement of the SCs, the STs and any socially and educationally backward classes of citizens in admissions to all educational institutions, including aided or unaided private educational institutions, except minority educational institutions established under Article 30(1) of the Constitution.

On 24th January, 2006, Hon'ble Minister of Human Resource Development has written to the Chief Ministers of all the States to take necessary steps in the direction of formulating appropriate State Law to give effect to the provisions of Article 15(5) in respect of admissions to the unaided private educational institutions in the respective States and also indicating that the States would be competent to make a comprehensive legislation in keeping with local conditions covering ail matters including (i) Reservation of Seats (ii) Differential Fee Structure and (iii) Separate Admission Procedure.

Schemes in Bihar and Maharashtra

2191. SHRI TARIQ ANWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount provided to State Governments particularly Bihar and